



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
CP No. (IB)-55/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

Sandeep Tripathi

.... Financial Creditor

Versus

Hyper Techno Buildmart Pvt. Ltd. & Ors.

... Corporate Debtor

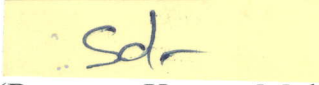
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

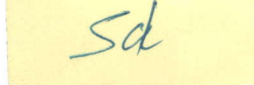
Present Through Video Conferencing: -

For the Financial Creditor : None appeared
For the Corporate Debtor : None-appeared

ORDER

None for the parties. It is seen that earlier also there was no representation on behalf of the Petitioner/ Financial Creditor on 20.12.2022 & 03.01.2023. It seems that Petitioner is not serious to prosecute this matter. CP No. (IB)-55/7/JPR/2020 is dismissed for non-prosecution.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

February 07, 2023